

CORRECTION OF ANSWER TO UN-STARRED QUESTION NO. 6182 DATED 9-4-1974 RE: SCHEDULED CASTES AND SCHEDULED TRIBES HOLDING CLASS I, II, III, IV POSTS IN INDIAN RAILWAYS.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): In reply to Unstarred Question No. 6182 asked by Shri Chhatrapati Ambesh in the Lok Sabha on 9th April, 1974 the strength of staff in Class III and Class IV on Western Railway on 30th September, 1973 was given as under:

Class III			Class IV (excl. Safaiwalas)			Class IV (Safaiwalas)		
Total	SC	ST	Total	SC	ST	Total	SC	ST
40,006	3,374	861	46,875	5,806	2,603	2,561	2,533	2

The correct information is as under :

Class III			Class IV (excl. Safarwalas)			Class IV (Safarwalas)		
Total	SC	ST	Total	SC	ST	Total	SC	ST
76,511	6,172	1,961	95,371	12,430	8,928	6,038	5,915	29

This correction in the statistical data could not be placed before Parliament earlier as the revised figures furnished by the Western Railway Administration had to be rechecked and this took some time.

The delay is very much regretted.

12.12 hrs.

MOTION FOR ADJOURNMENT

FAILURE TO AVERT RIOT IN SADAR BAZAR AREA IN DELHI

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given notice of an adjournment motion about the riots in Delhi....(Interruptions)

702 LS-8.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMEN-TARY AFFAIRS AND IN THE MI-NISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): The Home Minister would make a statement at 4 p m (Interruptions)

MR SPEAKER: The Minister has already intimated that he would make a statement. I cannot listen to you all at the same time. You are never tried of shouting. You do it, then the other side does it. Then it subsidies. Again you start doing it and they are doing it. You do it most of the time, my friends on my left and especially your side started it.

The Minister is coming with a statement at 4 O' clock .

SHRI JYOTIRMOY BOSU: No, Sir. This is an adjournment motion we have tabled. We want to censure the Government.

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): For a discussion I will not mind but I will come with my statement after an hour.

MR. SPEAKER: Now, the Minister is coming with a statement at 1 O' clock. You want a statement?

SHRI SHYAMNANDAN MISHRA (Begusarai): We have given notice of an adjournment motion. The Minister's statement can come by way of reply to the adjournment motion. The adjournment motion must have priority over the Minister's statement. That is the precise procedural point which I want to make.

MR. SPEAKER: Already a lot of time has been taken. I have received notice of adjournment motions from: Shri Atal Bihari Vajpayee, Shri Shyamnandan Mishra, Shri Tridib Chaudhuri Shri S. A. Shamim, Shri Ebrahim Sulaiman Sait, Shri Sezhiyan, Shri Ramavatar Shastri, Shri H. N. Mukerjee, Dr. Ranen Sen, and Shri Jyotirmoy Bosu.

The notice by Shri Atal Bihari Vajpayee has secured the first place in the ballot. It reads as under:

'Failure to avert riot in Sadar Bazar Area in Delhi, resulting in the death of 10 persons injuries to many others and large scale destruction of property.'

I hold the matter to be in order and I give my consent to the moving of the motion. Shri Vajpayee may ask for leave of the House.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): I ask for the leave of the House to move my Adjournment Motion:

There is total failure to avert riot in Sadar Bazar Area in Delhi which has resulted in the death of 10 persons and injuries to many others and there has been large scale destruction of property. I have given official figures.

MR. SPEAKER: You may only move it, as you have put it down here.

SHRI ATAL BIHARI VAJPAYEE: Yes, Sir.

I beg leave of the House to move my Motion:

"That the House do now adjourn."

MR. SPEAKER: Those who are in favour of this Motion may please rise in their seats.

There are more than 50 standing. So, leave is granted.

We will take it up at 4 O' clock.

SHRI ATAL BIHARI VAJPAYEE: Why not make it 3 O' clock?

SHRI SHYAMNANDAN MISHRA: 2 O' clock....

MR. SPEAKER: We have other business. We have fixed 4 O' clock. There is no precedent. We go according to the rule. You will have it at 4 O' clock. We will stick to it.

SHRI JYOTIRMOY BOSU: Sir, we request you to take it up at 2 O' clock....

SHRI S. M. BANERJEE (Kanpur): I rise on a point of order ...

SHRI SHYAMNANDAN MISHRA: I rise on a point of order. The Adjournment Motion must be taken up at the earliest and it is only to suit the convenience of the House that we sometimes accept to have it fixed at a time a little later. Otherwise the concern of the House should be to take it up at the earliest.

So, Sir we want it to be taken up at 2 O' clock....

"That the House do now adjourn"

MR. SPEAKER: No, I am sorry. We go by the rules. We do not allow more than two and a half hours. We fix it always for two and a half hours. We take it up at 4 O' clock. That was pointed out that day, it was not responded to that day.

Now we will take it up at 4 O' clock.

SHRI JYOTIRMOY BOSU: Make it a flexible thing....

MR. SPEAKER: You are not leaving anything flexible. You are completely distorting it.

SHRI JYOTIRMOY BOSU: Am I so capable of that, Sir? (Interruptions).

MR. SPEAKER: I will examine everything. After all, if where is to be some statement or anything, wherever it is necessary, I would forward it under Direction 115.

SHRI SAMAR GUHA (Contal): Sir, I have raised a privilege issue. (Interruptions).

MR. SPEAKER: Please do not take the time of the House. It has already taken long. Now, Papers to be laid on the Table. There is no business before the House. I am going to pass on the next item.

SHRI SAMAR GUHA: I have given notice of privilege.

MR. SPEAKER: That does not come under Privilege. I do not hold the privilege motion in order. Do not bring in everything that is going on in every corner of the country as privilege or an adjournment motion. I am not allowing anything. Please resume your seat.

Mr. Guha why do you defy the Chair? By doing this you have reduced Parliament to a farce. I am unhappy about it. Kindly do not do it. You never go by the ruling of the Chair. Do not do it regularly.

I am not allowing anything. Please sit down

I have not permitted you, and you go on defying the Chair. What should I do?

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CENTRAL BOARD OF REVENUE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): On behalf of Shri K. R. Ganesh, I beg to lay on the Table:—

(1) (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 4 of the Central Boards of Revenue Act, 1963:—

(a) G.S.R. 1408 published in Gazette of India dated the 29th December, 1973.

(b) G.S.R. 1409 published in Gazette of India dated the 29th December, 1973.

[Placed in Library.. See No. LT-6913/74].

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

(2) A copy of Notification No. G.S.R. 420 (Hindi and English versions) published in Gazette of India dated the 27th April, 1974, issued under the Central Excise Rules 1944 together with an explanatory memorandum.

[Placed in Library. See No. LT-6914/74].

REVENUE AND ANNUAL REPORT OF INDIAN PETROCHEMICALS CORPORATION LTD., JAWAHARNAGAR (BARODA)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a